

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

**Excise Appeal No. 86960 of 2015
Excise Cross Objection No. 91194 of 2015**

(Arising out of Order-in-Appeal No. CD/381 & 382/RGD/2015 dated 09.03.2015 passed by the Commissioner of Central Excise (Appeals), Mumbai-II).

M/s Goradia Special Steels Ltd. Appellant

Survey No. 33/5, Village – Savroli, Taluka – Khalapur,
Raigad, Maharashtra

Versus

Commissioner of Central Excise, Raigad Respondent

Plot No. 1, Sector – 17, Khandeshwar,
Navi Mumbai - 410206

Appearance:

Ms. Swati Awate, Advocate for the Appellant

Shri Sanjay Hasija, Supdt, Auth. Representative for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87326 / 2019

Date of Hearing: 16.12.2019

Date of Decision: 16.12.2019

Per: Dr. D.M. Misra

Learned Advocate for the appellant submits that the appellant company M/s Goradia Special Steels Ltd. has been issued discharge certificate under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019.

2. Learned AR for the Revenue has no objection.

3. Consequently, the appeal is dismissed being withdrawn.

(Dictated and pronounced in open court)

(Dr. D.M. Misra)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

Sinha